

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Case No.24 of 2019 in
Company Appeal (AT) (Insolvency) No. 185 of 2017**

IN THE MATTER OF:

Mahesh Kumar Panwar Petitioner

Vs

Abhishek Anand Respondent

Present:

**For Appellant: Mr. Arun Khatri and Mr. Nadeem Mew,
Advocates for Ex-Director.**

For Respondent:

ORDER

15.11.2019 We find no ground to initiate the Contempt Proceedings against the alleged Contemnor/ Respondent, if any of the provisions of the Insolvency and Bankruptcy Code, 2016 has been violated and the assets are sold. The Petitioner may move before the Adjudicating Authority. The Contempt Application is dismissed with the aforesaid observations.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Venugopal M.]
Member (Judicial)